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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R. A. No. 98/1997

IN

O.A. NO. 589/1997

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This the 19th day of May, 1997

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Union of India & Ors.

... Applicants

(By Shri P. S. Mahendru, Advocate)

-versus-

Satya Narain Mishra & Ors.

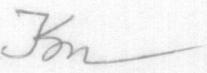
... Respondents

O R D E R (ORAL)

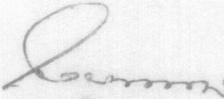
Shri Justice K. M. Aggarwal,

Heard the learned counsel for applicants on admission.

This is a review application for reviewing the order dated 11.11.1996 passed by this Tribunal in O.A. No. 976/1996. After hearing the learned counsel for applicants and after perusing the impugned judgment, we are of the view that there is no error apparent on the face of the record, and, therefore, there is no case for review being made. Accordingly, the review application is hereby summarily dismissed.


(K. M. Aggarwal)

Chairman


(S. P. Biswas)
Member (A)

/as/